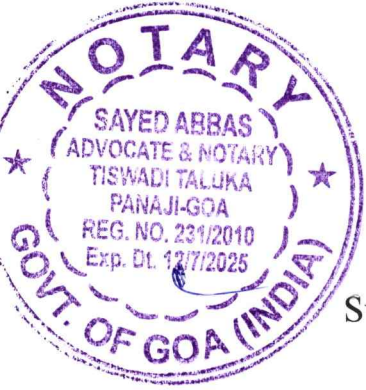


BEFORE THE NATIONAL GREEN TRIBUNAL – WESTERN ZONE
BENCH PUNE AT PUNE



I. A. No. 45/ 2024 WZ
in O. A. No. 72/ 2023 (WZ)

Swapnesh Sherlekar and Ors. ...Applicants.

Vs.

State of Goa and Ors. ...Respondents.

AFFIDAVIT-IN-REPLY BY RESPONDENT NO. 9
(CHAIRMAN – REVIEW COMMITTEE-2/ CHIEF
CONSERVATOR OF FORESTS)

I, Mr. Praveen Kumar Raghav, IFS the Chairman; Review Committee II, Age: Adult, Occupation: Service, working as the Chief Conservator of Forest, the Respondent No. 9 having my office at: Forest Department, Govt. of Goa, Van Bhavan, Altinho, Panjim, Goa; do hereby beg to state on solemn affirmation as under:

1. This Hon'ble Tribunal was pleased to hear the present Application on 05.11.2024 and directed as under:

3. Having cited above, the learned counsel has argued that in the case in hand, the above note would be applicable and as per this, if survey No.194 was partitioned into survey Nos.194/1 and 194/1-A, that would also be treated to be excluded from the Private Forest because entire survey No.194 has been excluded by the RC-II, but still would like respondent No. 9 –Review Committee, which is being represented by Mr. Pravin Kumar Raghav, IFS the Chief Conservator of Forests, Goa and the Chairman of the said Committee, who is present today,

to make it clear by filing an affidavit to the effect that survey No.194, which finds mentioned in third Interim Report from RC-II as the same area and corresponds with the same number i.e. survey No.194/1 and 194/1-A. He prayed for time to be granted for the same. We allow four weeks' time for the same from the date of uploading of this order, with a direction that a copy of the said affidavit shall be served on all other parties, who may file their respective rejoinder to the same within a week thereafter.

In view of the above; the present Respondent is submitting the present Affidavit.

2. I say and submit that the said survey number was physically verified on ground with respect to species composition and was found to qualify for 75% species composition criteria, but the survey numbers adjoining to the survey number 194 were not qualifying for species composition and as such, the survey number 194 was not qualifying for the other criteria, viz. for area, i.e. for criteria of 5 hectare or for contiguous patch of forest area. Because of area consideration, it was not qualified in the RC-II in its 3rd interim report published in September 2021.
3. I further say that Sy. No. 194 includes Sy. No. 194/1 & 194/1-A and the same was not qualifying as "forest" on the basis of the three criterions mentioned herein above.

Hence this Affidavit.

Affiant.

Solemnly affirmed before me by
Shri / Smt. Keaveen Kumar Raghav
who has been identified by
on his official identity card
whom I personally known
Reg. No. 8544 Dated: 26/12/2021

I know the affiant.



SAYED ABBAS
Advocate & Notary
Tiswadi Taluka
Panaji, Goa 403001
Reg. No.231/2010

